

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH, MUMBAI

R.P.No.68/2001 in OA.NO.376/2000

Dated this the 19th day of October 2001.

CORAM : Hon'ble Shri S.L.Jain, Member (J)

Smt.Godabai Dattu Jadhav

...Applicant

vs.

Union of India & Ors.

...Respondents

O R D E R

{Per : Shri S.L.Jain, Member (J)}

This is an application under Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987 for Review of the order passed in OA.NO.376/2000 on 29.8.2001.

2. I have carefully perused the grounds mentioned in Review Application contained in para 2,3,4 & 5. I am of the considered opinion that there is no mistake or error apparent on the face of the record. The underlying object of this provision is not to enable the court to write a second judgement. A mere repetition of the old and over-ruled arguments cannot create a good ground for review.

SDM

3. In the result, I do not find any merit in Review Application. It deserves to be dismissed and is dismissed accordingly without notice to the other party by circulation. No order as to costs.

S.L.JAIN
(S.L.JAIN)
MEMBER (J)

dt 19/10/01
mrj. **Order/Judgement Dispatched**
to Applicant/Respondent (s)
on 10/12/01

MS